

treatment of citizen and non-citizen Asians is likely to be discussed at the Conference?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH):

(a) Yes, Sir.

(b) The agenda for the Conference has not yet been finalised. The question of Uganda Asians is unlikely to feature as a specific item of the agenda.

Development of a New Submarine Detector by Defence Research and Development Organisation

*52. SHRI RAJDEO SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether Scientists of the Defence Research and Development Organisation have developed a submarine detector called 'Sonobouy' capable of picking up underwater noise and transmit it to a hovering aircraft; and

(b) if so, whether the whole process was fully experimented?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) Yes, Sir.

बोनस का भुगतान

*53. श्री मूलचन्द डागा : क्या श्रम और पुर्नास मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में सरकारी तथा गैर-सरकारी क्षेत्रों के उन उद्योगों के नाम क्या हैं जिनमें बावजूद कानून के अभी तक 8.33 प्रतिशत बोनस का भुगतान नहीं किया गया है; और

(ख) उनके विरुद्ध सरकार ने अब तक क्या कार्यवाही की है अथवा करने का विचार है?

श्रम और पुनर्वास मंत्री (श्री रघुनाथ रेड्डी) : (क) और (ख). बोनस भुगतान अधिनियम, 1965 का सीमा क्षेत्र बड़ा ही व्यापक है क्योंकि यह देश भर में ऐसे प्रत्येक कारखाने और प्रत्येक अन्य प्रतिष्ठान पर लागू होता है जिसमें 20 या उससे अधिक व्यक्ति नियोजित हैं। मांगी गई सूचना उपलब्ध नहीं है, परन्तु केन्द्रीय सरकार और राज्य सरकारें, जब उनके ध्यान में चूकें लाई जाती हैं, अपने सम्बन्धित क्षेत्राधिकारों में अभियोजन चलाती हैं।

Increase in Number of Industrial Accidents

*54. SHRI MOHAMMAD ISMAIL: SHRI Y. ESWARA REDDY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Industrial accidents have increased by 62 per cent in the last five years in India, till the year ending 1971-72;

(b) the reasons thereof; and

(c) the reaction of Government thereto and steps taken in the matter.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) The number of Industrial accidents in factories in India rose from 208844 in 1966 to 320173 in 1971. Figures for 1971 are provisional and figures for 1972 are not yet available.

(b) Increase in accident is generally due to obsolete machinery faulty maintenance of machinery, lack of required facilities, lack of knowledge skills and attitude towards accident reduction.

(c). The safety requirements laid down in the Factories Act, 1948 and State Factory Rules framed thereunder are being enforced, constantly reviewed, enlarged and unproved upon wherever necessary. Safety training and education is also being imparted through the Central Labour Institute, Regional Labour Institutes and the National Safety Council.